BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 29/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU

MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>07.11.2017</u>

Name of the Company:

Harshad V. Vora

V/s.

Bhagwan Motors Pvt Ltd. & ors.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

None present for Operational Creditor/ Petitioner. None present for Respondent.

None present for IRP.

As per the order of NCLAT operational creditor shall pay the fee of IRP.

No representation from IRP.

Operational creditor shall pay the fee of Interim Resolution Professional.

IRP not made any claim for fixing the fee. Considering the facts of the case the fee of IRP is fixed as 50,000/- payable by operational creditor.

> BIKKI RÁVEENDRA BABU MEMBER JUDICIAL

Dated this the 07th day of November, 2017.